

**JOINT INSPECTION REPORT IN COMPLIANCE WITH
THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE (WZ).
ORDER DATED. 18-02-2022
IN
ORIGINAL APPLICATION NO. 08/2022**

Mayur Bajrang Ghodke
V/S.

-- Applicant.

Sevasadan Lifeline Super Speciality Hospital
Chandanwadi Sangli Miraj Road, Taluka Miraj,
Dist-Sangli. Maharashtra-416410 & Ors.

--Respondents.

Shri. Mayur Bajrang Ghodke has filed OA No 08/2022 before the Hon'ble National Green Tribunal Pune (WZ) & raised issue about the non-compliance of Bio-Medical Wastes Management Rules, 2016, Hazardous and Others Wastes (Management and Transboundary Movement) Rules, 2016, running hospital without valid consent from the MPCB and discharging untreated waste water/effluents into the municipal corporation drain.

In compliance of this Hon'ble Tribunal order dated 18.2.2022, in O.A No. 08/2022, the Joint Committee has been formed consisting of the following members.

- | | | |
|-----|---|------------|
| i) | Shri. Sameer Shingate,
Sub Divisional Officer,
Miraj Sub-Division, Miraj.
Representative of Hon'ble District Collector, Sangli |Member |
| ii) | Shri. Navanath S. Awatade,
Sub-Regional Officer,
Maharashtra Pollution Control Board, Sangli (Respondent-5 & 6). |Member |

Accordingly the Joint Committee has jointly visited the sites of M/s. Sevasadan Lifeline Super Speciality Hospital, Chandanwadi Sangli Miraj Road, Miraj, Tal-Miraj, Dist-Sangli.--Respondent No.1 on dated 05-04-2022. A Copy of joint inspection report of Committee is enclosed and marked as **Annexure-I**. During the inspection of said hospital the joint committee has made following observation:-

The observations/facts recorded during the inspection are:-

- The hospital is in operation having 75 beds (working) and provision of 25 Beds have been made, but not taken in working. On today the total beds occupied are 70 beds. A copy is enclosed and marked as **Annexure-II.**
- The hospital is having the combined consent to operate and BMW authorization issued on 01.12.2018 which is valid up to from 15.07.2018 to 15.07.2021 for 75 no. of Beds. A copy is enclosed and marked as **Annexure-III.**
- Then after hospital has made an online application for further renewal from 15/07/2021 for 100 Nos of Beds. Vide UAN No. 0000126085. The said application is under process, as the Board has initiated legal actions against the hospital.
- Provided combined Sewage Treatment Plant (STP) having capacity 15.0 CMD consisting of Primary, Secondary & Tertiary treatment for treatment of domestic and Laboratory Effluent. The treated effluent is being discharged into sewer line provided by Sangli, Miraj and Kupwad City Municipal Corporation (SMKC). All STP units are found in operation with connectivity of discharge to sewer line. The JVS (Joint Vigilance Sample) of treated effluent is collected for analysis.
- As per the Biomedical Waste Management, Rules, 2016 hospital has provided colour coded bags and containers for segregation and storage of Biomedical waste to wards and rooms and separate storage area for General waste.
- Provided dedicated final storage room with Biohazard symbol for storage of segregated biomedical waste with weigh machine.
- Maintained daily record of Biomedical Waste generation and handed over to M/s. Surya Central Treatment facility (CBMWTSDf, Sangli.) for final disposal. A copy is enclosed and marked as **Annexure-IV.**
- No any kind of discharge of untreated effluent into outside the hospital premises observed.
- No any storage and dumping of Biomedical waste outside the hospital premises observed at the time of visit. As scientific storage room has been provided.

- Hospital is having Certificate under Bombay Nursing Home Registration Act, 1949 for 100 beds issued on 31.03.2021 and valid up to 31.03.2024 and also membership of Common Biomedical Waste, Treatment, Storage, Disposal Facility (i.e M/s- Surya Central Treatment Facility, MIDC Miraj.) which is valid up to 31-03-2023. A copy is enclosed and marked as **Annexure-V.**
- Hospital has submitted Annual Report in Form-II, maintained record of BMW generation and delivered to CBMWTSDF (dtd.29.01.2022) A copy is enclosed and marked as **Annexure-VI.**
- Submitted Bank Guarantee of Rs. 1,50,000/- vide B.G. No. 0441IFPER001418 dtd. 22.06.2018 and valid till 15.07.2026.
- Hospital is utilizing water mainly from Corporation water supply and occasionally withdrawn ground water from one bore well (existing).
- Stack height of D.G. set (Having 250 KVA capacity with inbuilt acoustic enclosure) is provided as approx. 3.5 mtrs.
- As mentioned in the legal notice of Adv. Omkar Wangikar vide ref. no. EN/BM/5101/12-21 the complaint has been investigated at that time and accordingly action initiated against the hospital by the Board and at present the hospital has made compliances accordingly. However by considering the previous noncompliance Board has issued Warning Notice and Show Cause Notice. The copies are enclosed & marked as **Annexure-VII.**
- The photographs showing the details of Sewage Treatment Plant (STP), Bio Medical Waste storage room, Waste segregation storage facility and Joint inspection of committee were taken. A copy is enclosed and marked as **Annexure-VIII.**


(Navnath S. Awatade)
Sub Regional Officer,
M. P. C. Board, Sangli.


(Sameer Shingate)
Sub Divisional Officer
Miraj Sub Division Miraj.

MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office, Sangli,
Udyog Bhavan, Near Government
Rest House, Sangli, Dist. Sangli.



E-mail ID -
srosangli@mpcb.gov.in

Visit Report

1.	Name of the Hospital and address	M/s Sevasadan Lifeline Superspeciality Hospital, Chandanwadi, Sangli road, Miraj, Sangli - 416 410.
2.	Date of Visit	05.04.2022
3.	No. of Beds and type of hospital whether Pathology Laboratory is provided (Yes/No)	Type of Hospital:- Super speciality Hospital Pathology Laboratory is provided (Yes/No):- Yes Laundry activity details - No, outsource
4.	Person Contacted, contact number and E mail ID	Mr Sadashiv Patil, Representative Mr Sanjay Gwalani, CEO
5.	Visited by	1. Mr Sameer Shingate, sub Divisional officer Miraj division, Miraj. 2. Mr. N.S. Awatade, Sub Regional officer, MPCB, Sangli. 3. Mr Sadashiv Patil, Representative of M/s Sevasadan Hospital

Awatade
SRO.

Shingate
SDO

<p>6.</p>	<p>Bio medical waste generated and its disposal details (Category wise)</p> <p>I] Yellow category (a) Human Anatomical Waste (b) Animal Anatomical Waste (c) Soiled Waste: (d) Expired or Discarded Medicines: (e) Chemical Waste:</p> <p>II] Red Category Contaminated Waste (Recyclable)</p> <p>III] White (Translucent) Waste sharps including Metals:</p> <p>IV] Blue Category Glassware</p>	<p>obtained membership of CBMW TSDf, Sangli.</p> <p>Yellow colour coded Bags provided, Segregation and storage found according to Rule. (Human Anatomical waste, - Soiled Waste, expired - medicines)</p> <p>Red colour coded bags provided, Segregation (contaminated waste) and storage according to Rule.</p> <p>Puncture proof, tamper proof Container Provided. (Waste Sharps)</p> <p>Provided with Blue Colour marking.</p>
<p>7.</p>	<p>Whether separate storage of Bio medical waste provided, Municipal Solid Waste is scientific or Unscientific</p>	<p>- Yes, Separate room provided for storage of Biomedical Waste</p> <p>- Biohazard symbol provided.</p>

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8.	Source of Water Consumption, in case ground water whether obtained membership of CGWA	<p>S.M.K. Corporation and Bore Well.</p> <p>(i.e. Sangli, Miraj Kupwad Corporation)</p>
9.	Membership details of CBMWTsDF, Sangli for bio medical waste disposal	<p>Obtained CBMWTsDF, Sangli (i.e. M/s. Surya Central Treatment Facility) for 100 beds.</p>
10.	Biomedical waste Authorization details	<p>- Combined Consent & BMW Authorization obtained on 01/12/2018 and validity 15.07.2021. (75 beds).</p> <p>- Now submitted online application for renewal of cca</p>
11.	Covid Hospital details (number of beds etc)	<p>N.A.</p>
12.	Data submitted in CPCB app (Yes / NO)	<p>N.A.</p>

Mutade
- SRD.

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SPD

<p>13.</p>	<p>Final Storage room provided for storage of Biomedical waste (General BMW waste)</p> <p>Whether separate storage arrangement is provided for COVID Waste</p>	<p>Yes, storage room provided.</p> <p>Biohazard symbol also provided.</p> <p>-</p>
<p>14.</p>	<p>Effluent quantity and Pollution Control measure details</p>	<p>Domestic Effluent - 10 cMD</p> <p>Combined Treatment provided consists of Primary, Secondary and Tertiary treatment. of 15 cMD Capacity.</p>
<p>15.</p>	<p>Record regarding daily disposal of bio medical waste (maintain / not maintain)</p>	<p>Yes maintained.</p>
<p>16.</p>	<p>Whether Bio medical waste annual report is submitted (yes / no)</p>	<p>Yes</p>
<p>15.</p>	<p>Obtained BNH certificate and CBMWTSDF membership</p>	<p>Bombay Nursing Home (BNH) Certificate obtained for 100 Beds. (issued on 31.03.2021) Validity of BNH registration certificate upto 31.03.2024.</p>

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17.	Bank Guarantee (BG) submitted and compliance status as per BG conditions	Bank Guarantee No. 04411GPER 001418 dtd. 22.06.2018 and valid upto 15.07.2026. RS 1,50,000/- B.G.
18.	Training provided to the staff for bio medical waste handling (Yes / No)	Yes

- As per the Order of Hon'ble NGT (National Green Tribunal - Western Zone, Pune) dtd. 18.02.2022 a joint Committee consisting of Sub-Divisional Officer (SDO) Miraj division, Miraj (representative of Hon'ble District Collector, Sangli) and Sub Regional Officer, Maharashtra Pollution Control Board (MPCB), Sangli has jointly visited the hospital, on 05.04.2022. The observations made during the visit are as under:-

- 1] The hospital is in operation having 75 beds (working) and provision of 25 Beds have been made but, not taken in working. On today the total beds occupied are 70 beds.
- 2] The hospital is having the Combined Consent to Operate and BMW authorization issued on 01.12.2018 which is valid upto from 15/07/2018 to 15/07/2021 for 75 no. of Beds.

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- 3] Thenafter hospital has made an online application for further renewal from 15/07/2021 for 100 nos of Beds, vide UAN No, 0000126085.
- 4] Provided Combined Sewage Treatment Plant (CSTP) having capacity 15CMD consisting of Primary, Secondary & Tertiary treatment for treatment of domestic and Lab. effluent. The treated effluent is being discharged into Sewerline provided by Sangli Municipal Corporation. (SMKC). All STP units are found in operation with connectivity of discharge to sewerline. The JVS (Joint Vigilance Sample) of treated effluent is collected for analysis.
- 5] As per the Biomedical Waste (Management, Rules, 2016 hospital has provided colour coded bags and containers for segregation and storage of Biomedical waste. to wards and rooms and separate storage area for General Waste.
- 6] Provided dedicated final storage room with Biohazard symbol for storage of Segregated Biomedical waste with Weigh machine.
- 7] Maintained daily record of Biomedical Waste generation and handed over to M/S Surya Central Treatment Facility (CBMWTSDf, Sangli) for final disposal.
- 8] No any kind of discharge of untreated effluent


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into outside the hospital premises observed.

- 9] No any storage and dumping of Biomedical waste outside the hospital ^{premises} is observed at the time of visit. As scientific storage room has been provided.
- 10] Hospital is having Certificate under Bombay Nursing Home registration Act, 1949 for 100 beds issued on 31.03.2021 and valid upto 31.03.2024. and also membership of Common Biomedical Waste, treatment, Storage, disposal facility (i.e. M/s. Surya Central treatment Facility, MIDC Miraj) valid till 31.03.2023.
- 11] Hospital has submitted Annual Report in Form-2, maintained record of BMW generation and delivered to CBMWTSDF (dtd. 29.01.2022).
- 12] Submitted Bank Guarantee of RS ~~25,000/-~~ 1,50,000/- vide B.G. NO. 044/IGPER00418 dtd. 22.06.2018 and Valid till 15.07.2026.
- 13] Hospital is utilizing water mainly from Corporation Water Supply and occasionally withdrawn ground water from one borewell (existing).
- 14] Stack height of D.G. set (having 250 KVA Capacity with inbuilt acoustic enclosure) is provided as approx. 3.5 mtrs.

15] As mentioned in the legal notice of Adv. Omkar Wangikar vide ref. no. EN/BM/S/01/12-21 dtd. 21.12.2021 the complaint has been investigated at that time and accordingly action initiated against the hospital by the Board and at present the hospital has made compliances accordingly.

16] The photographs showing the details of STP, storage room, Waste Segregation Storage facility and joint inspection of Committee were taken.

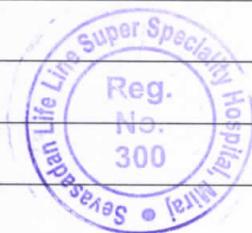
Mutade
05/04/22.
(N. S. A. Mutade)
Sub Regional Officer,
MPC Board, Sangli.

Shingate
(Sameer Shingate)
Sub divisional Officer,
Miraj Division

Khadkikar
05/04/22
(Dr. Gajanan Khadkikar)
Field Officer
SRO, MPCB, Sangli

Gwalani
(Sanjay Gwalani)
Chief Executive Officer

Patil
(Sadashiv Patil)
Maintenance Head



Patient Name	Admission Date	Discharge Ward	Discharge Room	Discharge Bed
Mrs. SHANTA MAHADEV RABAKAVI	05-04-2022	PRIVATE WARD	302	1
Mr. PRAHAHAD VISHNU PATIL	05-04-2022	EXTRA RESERVED BEDS	reserved bed	7
Mr. YASHWANT HARI SAWANT	05-04-2022	EXTRA RESERVED BEDS	reserved bed	4
Mr. Rajubhai Sikandar Soudagar	05-04-2022	EXTRA RESERVED BEDS	reserved bed	8
Mr. BASHIRAHAMAD A BAGWAN	05-04-2022	EXTRA RESERVED BEDS	reserved bed	5
Mr. SHRIMANT ISHWAR HAGVANE	05-04-2022	EXTRA RESERVED BEDS	reserved bed	1
Mr. HARUN JAHIRUDDIN DIWAN	05-04-2022	EXTRA RESERVED BEDS	reserved bed	2
Mr. KONDIBA BALI HASABE	05-04-2022	ICU	ICU ROOM	8
Mr. SHIVAJI BABURAV SHINGADE	05-04-2022	EXTRA RESERVED BEDS	reserved bed	9
Mrs. KAMAL JAYSING KODAG	05-04-2022	GENERAL WARD	GENERAL ROOM FEMALE	9
Mr. VALLABH NARAYAN PANDHARE	05-04-2022	ENDOSOCOPY OT	ENDO OT ROOM-1	Bed-1
Mr. SATISH DEVAPPA KAMBLE	05-04-2022	OPHTHAL WARD	OPHTHAL ROOM	5
Mr. PANDURANG DASHRATH PATIL	05-04-2022	OPHTHAL WARD	OPHTHAL ROOM	2
Mrs. MAYABAI LAXMICHANDA MADNANI	05-04-2022	CCU	CCU ROOM	1
Mrs. NANDA PRABHAKAR PATIL	04-04-2022	OPHTHAL WARD	OPHTHAL ROOM	9
Mr. PRAKASH VITTHAL KOTTALAGI	04-04-2022	ICU	ICU ROOM	5
Mr. DHANPAL ANNA KOLI	04-04-2022	EXTRA RESERVED BEDS	reserved bed	6
Mr. RAMDAS MACHINDRA MISAL	04-04-2022	ICU	ICU ROOM	4
Mr. MAHMADKHALID NIJAMUDDIN INAMDAR	04-04-2022	SCHEM WARD M	SCHEM WARD M	5
Mr. ANKUSH SIDRAM PUJARI	04-04-2022	ICU	ICU ROOM	10
Mr. BALU SHAMRAO KARANDE	04-04-2022	EXTRA RESERVED BEDS	reserved bed	3
Mrs. SANGITA DATTATRAYA GUJALE	04-04-2022	SCHEM WARD M	SCHEM WARD M	2
Mr. SIDHAPPA CHANDRAMA TELI	04-04-2022	GENERAL WARD	GENERAL ROOM MALE	8
Mr. VIVEK JAYSING PATIL	04-04-2022	PRIVATE WARD	301	1
Mrs. KASTURI MARUTI NAIK	04-04-2022	GENERAL WARD	GENERAL ROOM MALE	1
Mr. GAJANAN MAHADEV RUKADE	04-04-2022	SCHEM WARD M	SCHEM WARD M	4
Mrs. MALAN SANPAT SHINDE	04-04-2022	OPHTHAL WARD	OPHTHAL ROOM	7
Mr. SURESH PATANGRAO SHINDE	04-04-2022	OPHTHAL WARD	OPHTHAL ROOM	10
Mrs. VANITA LAXMAN BARGE	04-04-2022	SCHEM WARD F	SCHEM WARD F	2
Mr. TUKARAM DAGADU SARGAR	04-04-2022	SCHEM WARD M	SCHEM WARD M	3
Mr. DHAREPPA NEELAPPAGOL	04-04-2022	SCHEM WARD M	SCHEM WARD M	1
Mr. CHANDRAKANT PANDIT POTDAR	04-04-2022	SCHEM WARD M	SCHEM WARD M	6
Mrs. PHULABAI PANDURANG PATIL	04-04-2022	CCU	CCU ROOM	6
Mr. KONDUBA KARU NAMDAS	04-04-2022	OPHTHAL WARD	OPHTHAL ROOM	6
Mr. VIJAY NAGENDRARAO KHAMITKAR	03-04-2022	CCU	CCU ROOM	10
Mr. MALLU BABU BEDAGE	03-04-2022	ICU	ICU ROOM	9
Mrs. BASLIGAVVA SIDARAYA KOSHTI	03-04-2022	GENERAL WARD	GENERAL ROOM FEMALE	8
Mr. PRAKASH VASTRAD	03-04-2022	CCU	CCU ROOM	3
Mr. HARIBA SHANKAR BHANDAGE	03-04-2022	GENERAL WARD	GENERAL ROOM MALE	11
Mrs. NALINI BALASAHEB MULIK	03-04-2022	ICU	ICU ROOM	13 - Isolation
Mr. AVINASH RAVSAHEB SANKPAL	03-04-2022	ICU	ICU ROOM	1
Mr. ALLAUDDIN USMAN TAMBOLI	02-04-2022	SCHEM WARD F	SCHEM WARD F	3
Mrs. RAMEJABI HIDAYATULLA KAZI	02-04-2022	CVTS	1	4
Mr. SANDESH ISHWAR NANDANI	02-04-2022	SCHEM WARD M	SCHEM WARD M	8
Mrs. ANANDI UTTAM KATVATE	02-04-2022	SCHEM WARD F	SCHEM WARD F	4
Mrs. RATNAPRABHA KRISHNATH TAMBAVEKAR	02-04-2022	SEMI PRIVATE WARD	307	1
Mrs. LAXMI DNYANU CHAVAN	01-04-2022	GENERAL WARD	GENERAL ROOM FEMALE	6
Mr. SOMNATH PITAMBAR CHATANE	01-04-2022	GENERAL WARD	GENERAL ROOM MALE	7
Mrs. YASHODHA HARJASMAL VIDHANI	01-04-2022	ICU	ICU ROOM	6
Mr. CHANDRAKANT VASANT KADAM	01-04-2022	PRIVATE WARD	305	1
Mr. ASHOK PARSHRAM TERANIKAR	01-04-2022	GENERAL WARD	GENERAL ROOM MALE	2
Mr. GULAB RAHIMAN MUJAWAR	01-04-2022	CCU	CCU ROOM	5
Mr. MALLIKARJUN MAGADUM	31-03-2022	ICU	ICU ROOM	7
Mrs. SUMAN ANKUSH JADHAV	31-03-2022	SCHEM WARD M	SCHEM WARD M	7
Mr. AMBRUS CHOURINATHAN	31-03-2022	SCHEM WARD F	SCHEM WARD F	1
Mr. RAGHUNATH GOVIND CHAVAN	31-03-2022	CVTS	1	5
Mr. YUVRAJ SURESH POSUGADE	30-03-2022	ICU	ICU ROOM	11



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24024068 /24023515
Website: <http://mpcb.gov.in>
E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai - 400 022

Red/LSI

Date: 01/12/2018.

Consent No: Format 1.0/BO/PSO/HOD- 18/2000006

To,
M/s. Sevasadan Lifeline Super Speciality
Hospital
Chandanwadi, Sangli Road
Miraj Sangli - 416 410
(Email: sagarptrj4549@gmail.com)

**Sub : Combined Consent to Operate & BMW Authorization under RED
Category to Health Care Establishment (HCE).**

**Ref : Your BMW Authorization & Consent application resubmitted to MPCB, HQ, Sion,
Mumbai on 14/11/2018**

Consent to Operate

under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 and Biomedical Waste Management Rules 2016 is considered and the consent is hereby granted subject to following terms and conditions and as detailed in the schedule I, II, III, IV & V annexed to this order:

- The conditional consent to operate is granted for a period from 15.07.2018 to 15.07.2021
- The capital investment of the HCE is Rs. 12.40 Crore.
(As per C. A. Certificate submitted)
- The Consent is valid for the Activity of -

Sr. No.	Activity	Beds
1	Hospital	
	a) Beds	75 Nos.
	b) Total Plot Area	1057.50 sq. mtrs
	c) Total Built up Area	1213.55 sq. mtrs

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	--	As per Schedule -I	On land for gardening
2.	Domestic effluent	10.0	As per Schedule -I	

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	D.G. Set (250.0 KVA)	1 No.	As per Schedule - II

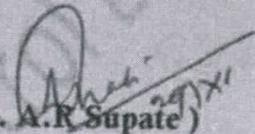
6. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Sludge from Sewage Water treatment	As per Actual	MT/Year	--	Municipal Landfill/

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. This consent is issued subject to conditions mentioned below,
- The "authorized Person" M/s. Sevasadan Lifeline Super Speciality Hospital; Sangli shall comply with the provisions of the Environment (Protection) Act, 1986, and Rules made there under.
 - Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - If the built up area exceeds more than 20,000 sq. mtrs. and if the hospital is commissioned after 14.09.2006, the project proponent shall comply EIA Notification 14.09.2006 by obtaining Environment Clearance.
 - You shall submit details of Management and Handling of outdated, discarded, unused **Cytotoxic drugs** generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in alongwith Annual Report to MPCB with a copy to CPCB before 30th June every year.
 - You shall manage the **Mercury Waste** in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated: 07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
 - You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years;
 - You shall establish Bar code system within one year.
 - You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
 - You shall maintain day to day basis and display the monthly record including Annual report on its website within two years from the date of notification.

- (ix) As per the report of SRO- Sangli Bank Guarantee of Rs. 75,000/- is eligible for release for provision of separate BMW storage Facility and Installation of STP for treatment of effluent
- (x) You shall submit separate Bank Guarantee of Rs. 75,000/- towards compliance of condition mentioned at Annexure – IV to Regional Office, Kolhapur within 30 days.
- (xi) You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.
- (xii) You shall submit application for renewal of Combined Consent and Biomedical Waste authorization before 120 days along with appropriate fees

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. A.R. Supate)
Principal Scientific Officer

Received Consent / Authorization fee of –

Sr. No.	Amount (₹)	Dr no.	Date
1	1,15,000/-	7616168	30.10.2018
2	45,000/-	TXN1807000504	06.07.2018
3	15,000/-	TXN1807001370	16.07.2018

Copy to:

1. Regional Officer – MPCB , Kolhapur and Sub –Regional Officer – Sangli, MPCB – They are directed to ensure the compliance of the CCA conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.

Schedule-I

I) Terms & Conditions for compliance of Water Pollution Control

- 1) A) You shall provide combined waste water primary treatment for the Trade effluent and domestic sewage generated from the hospital and thereafter the treated effluent shall be discharged in to Sewage Treatment Plant with the adequate design capacity followed by **Chlorination** and the treated water shall be disposal to Municipal Sewer / Land application after achieving standard prescribed below:
- B) The Applicant shall operate the combined waste water treatment plant to treat the trade and domestic effluent so as to achieve the following standards prescribed by the Board or under E P Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Discharge Standards applicable
Limiting Concentration in mg/l, except for pH		
01	pH	6.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	30
05	COD	250
06	Total Suspended Solids	100
08	Bio-Assay test	90 % survival of fish after 96 hours in 100 % effluent

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waste water & the system for the disposal of effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps for expansion / modify or establish any modification to treatment and disposal system or an extension or addition thereto.
- 3) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) You shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

II) Water Consumption

Sr. No.	Purpose for water consumed	Water Consumption quantity CMD
1.	Industrial Cooling and boiler feed etc.,	---
2.	Domestic purpose	13.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	--
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	---
5	Other such as agriculture, gardening, etc.	---

Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have proposed / provided the Air pollution control (APC) system and also proposed to erect/erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	Height in meter	Type of Fuel	Quantity lit/hr
1	D.G. Set (250.0 KVA)	1.9	Diesel	25.0

2. The applicant shall provide stack height of 1.9 mtrs operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for D.G. Set
- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - D.G. Set shall be operated only in case of power failure.
 - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.

Schedule-III**Treatment and Disposal of Biomedical Waste generated from Hospital to CBMWTSDF**

The authorisation is granted for generation and disposal of Bio-Medical Waste (BMW) to CBMWTSDF in waste categories and quantities listed here in below :

Sr. No.	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	75.0	Yellow coloured non-chlorinated plastic bags	No onsite treatment of BMW is permitted. The above mentioned Bio medical Waste shall be sent to Common BMW Treatment & Disposal facility authorized by MPCB i.e. M/s. Surya Central Treatment Facility CBMWTDF, Sangli
		b) Animal Anatomical Waste	--		
		c) Soiled Waste	40.0		
		d) Expired or Discarded Medicines	25.0		
		e) Chemical Waste	--	Separate collection system leading to effluent treatment system	
		f) Chemical Liquid Waste	--		
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	20.0	Yellow coloured non-chlorinated plastic bags or suitable packing material	
		h) Microbiology Biotechnology and other clinical laboratory waste	15.0	Autoclave safe plastic bags or containers	
2	Red	Contaminated waste (Recyclable)	120.0	Red coloured non chlorinated plastic bags or containers	
3	White (Translucent)	Waste sharps including Metals	40.0	Puncture proof, Leak proof, tamper proof container	
4	Blue	a) Glassware	15.0	Cardboard boxes with Blue colored marking	
		b) Metallic body implants	--		

Schedule-IV : Bank Guarantees

Statement of conditions to be complied and Bank Guarantee imposed to ensure timely compliance to be observed by M/s. Sevasadan Lifeline Super Speciality Hospital; Sangli

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (Months)	Bank Guarantee Amount
I (A)	Operation and Maintenance		
1	To Segregate and Handle BMW as per Rule	Continuous	25,000/-
2	Operation and Maintenance of combined waste water treatment plant to achieve prescribed discharged standards	Continuous	25,000/-
I (B)	Records		
1	To Maintain records of BMW and submission of Annual Report in Form -II before 30th June	Continuous	15,000/-
2	To maintain records of BMW material delivered to CBMWTSDF	Continuous	10,000/-
		Total	75,000/-
Rupees Seventy five Thousand only			

Note : You shall submit the B.G. valid for additional 4 month period after the validity of your granted CCA.

Schedule-V
General Conditions

The following general conditions shall apply as per the type of the industry

- 1) You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) You should monitor effluent quality, stack emissions, noise and ambient air quality quarterly.
- 3) You shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) You shall submit, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 to Regional Office, Kolhapur, the 30th day of September every year.
- 7) You shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) You shall comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns to RO- Kolhapur as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
- 10) You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 11) You shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.

- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
- 14) You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) You should not cause any nuisance in surrounding area.
- 16) You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 17) You shall maintain good housekeeping.
- 18) You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement to Regional Office Kolhapur by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 19) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 20) You shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. You will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 21) You shall submit Six Monthly statement in respect of obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 22) You shall submit official e-mail address and any change will be duly informed to the MPCB, forthwith.
- 23) You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended
- 24) You shall observe provisions of E-waste (Management and Handling) Rules 2011 and Battery Waste (Management and Handling) Rules 2001, as amended.

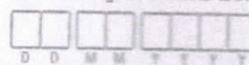
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1/2/2022

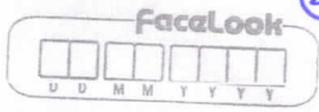
Date	Yellow	Red	Blue	White	Room	Sup
1/2/22	4	5	1 Box 3kg	2 can 3kg	Swag	Swag
2/2/22	3	4	-	-	Swag	Swag
3/2/22	4	5	-	1 can 1kg	Swag	Swag
4/2/22	5	6	2 Box 2kg	-	Swag	Swag
5/2/22	4	5	-	-	Swag	Swag
6/2/22	Sunday					
7/2/22	6	7	-	2 can 3kg	Swag	Swag
8/2/22	5	6	-	-	Swag	Swag
9/2/22	4	5	1 Box 4kg	-	Swag	Swag
10/2/22	4	5	-	-	Swag	Swag
11/2/22	3	5	2 Box 5kg	2 can 3kg	Swag	Swag
12/2/22	4	5	-	-	Swag	Swag
13/2/22	Sunday					
14/2/22	6	7	1 Box 6kg	1 can 1 1/2kg	Swag	Swag
15/2/22	5	5	-	-	Swag	Swag
16/2/22	4	6	1 Box 4kg	2 can 3kg	Swag	Swag
17/2/22	3	5	-	-	Swag	Swag
18/2/22	4	4	-	-	Swag	Swag
19/2/22	5	5	2 Box 6kg	2 can 2kg	Swag	Swag
20/2/22	Sunday					
21/2/22	5	7	1 Box 4kg	1 can 1kg	Swag	Swag
22/2/22	4	5	-	2 can 2kg	Swag	Swag
23/2/22	6	6	-	-	Swag	Swag
24/2/22	4	5	-	1 can 1kg	Swag	Swag
25/2/22	5	6	2 Box 8kg	-	Swag	Swag
26/2/22	4	5	-	2 can 3kg	Swag	Swag
27/2/22	Sunday					
28/2/22	7	8	1 Box 4kg	1 can 2kg	Swag	Swag





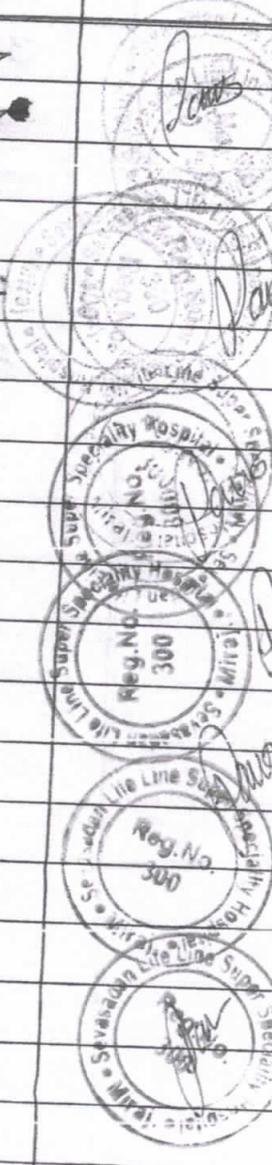
Date				
NO	Gate : D-11/110	Vehicle No Cadei no	intime	outtime
1	11/03/22	MH-10-AQ 6122	2:30 pm	2:45 pm
2	02/03/22	"	1:30 pm	1:45 pm
3	03/03/22	"	2:00 pm	2:10 pm
4	04/03/22	"	1:00 pm	1:15 pm
5	05/03/22	"	1:40 pm	1:50 pm
6		Sunday		
7	07/03/22	MH10 AQ 6122	12:30 pm	12:40 pm
8	08/03/22	"	1:10 pm	1:20 pm
9	09/03/22	"	1:20 pm	1:30 pm
10	10/03/22	"	1:30 pm	1:40 pm
11	10/03/22	"	1:20 pm	1:30 pm
12	12/03/22	"	1:45 pm	2:00 pm
13	13/03/22	Sunday		
14	14/03/22	"	2:00 pm	2:10 pm
15	15/03/22	"	1:45 pm	2:00 pm
16	16/03/22	"	1:30 pm	1:40 pm
17	17/03/22	"	2:00 pm	2:10 pm
18	18/03/22	"	1:10 pm	1:20 pm
19	19/03/22	"	1:20 pm	1:30 pm
20	20/03/22	Sunday		
21	21/03/22	"	1:20 pm	1:30 pm
22	22/03/22	"	2:10 pm	2:20 pm
23	23/03/22	"	2:00 pm	2:30 pm
24	24/03/22	"	3:00 pm	3:15 pm
25	25/03/22	MH-13-AH-4303	1:15 pm	1:28 pm
26	26/03/22	MH-10-AQ-6122	3:30 pm	3:40 pm
27	27/03/22	—	—	—
28	28/03/22	MH-10-AQ-6122	04:05 pm	04:15 pm
29	29/03/22	MH-10-AQ-6122	02:45 pm	03:05 pm
30	30/03/22	MH-10-AQ-6122	02:00 pm	02:17 pm





March-22

	Yellow	Red	Blue	White	Others	Services	Remarks
	7K9	5 14	1 Box 3K9	Can	Sing	Sing	
	8K9	5 14	—	—	Sing	Sing	
	6K9	7 K9	—	2 can 3kg	Sing	Sing	
	5K9	6 K9	1 Box 4K9	—	Sing	Sing	
	4K9	5K9	1 Box 3K9	1 can 1kg	Sing	Sing	
		Sunday					
	7	8	2 Box 6K9	—	Sing	Amn	
	5	6	1 Box 4K9	2 can 2kg	Sing	Joy	
	6	7	—	—	Sing	Joy	
	4	5	1 Box 3K9	1 can 1kg	Sing	Joy	
	5	7	—	—	Sing	Joy	
	6	8	—	2 can 3kg	Sing	Joy	
		Sunday					
	8	9	3 Box 12K9	—	Sing	Joy	
	5	6	2 Box 6K9	—	Sing	Joy	
	4	6	—	2 can 3kg	Sing	Joy	
	5	7	1 Box 4K9	1 can 1kg	Sing	Joy	
	4	6	—	—	Sing	Joy	
	6	7	—	—	Sing	Joy	
		Sunday					
	8	9	—	—	Sing	Amn	
	4	5	—	3 can 3kg	Sing	Joy	
	6	7	2 Box 8K9	—	Sing	Amn	
	3 K9	12 K9	—	—	Sing	Joy	
	5 K9	8 K9	—	—	Sing	Joy	
	6 K9	8 K9	—	—	Sing	Joy	
	—	—	—	—	Sing	Joy	
	05 K9	08 K9 K9	1 Box, 5K9	2 can 3kg	Sunday	COB	
	07 K9	09 K9	—	—	Sing	Joy	
	05 K9	07 K9	1 Box, 3K9	—	Sing	Joy	





yellow	Red	Bele	white	Darom	Susawah	Remark
7 Kg 157	9 Kg 193	1 Box 4kg 65	- 20	<i>Susawah</i>	Sing Jay.	

1/312022 ते 31/312022

~~Red~~
 yellow - 157
 Red - 193
 Bele - 65
 white - 20
435



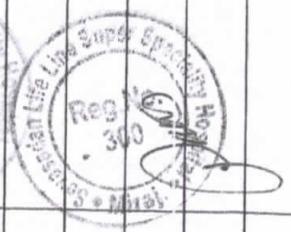
1 19/04/2022

NO	Date	Vahan NO	In time	Out time
1	1/4/2022	MH-10 AQ-6122	4:00 PM	4:10 PM
2	2/4/2022	MH-10 AQ-6122	2:00	2:10 PM
3	-	Sunday		
4	4/4/2022	MH10 AQ. 6122	1:45 PM	2:00 PM



27/06/2022

Yellow	Red	Bule	White	Dokter/Sing	Sup. S. med	Pemerik
6	8	-	-	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>
4	7	1 Box 4 kg	-	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>
7	10	-	2 kg	<i>[Signature]</i>	<i>[Signature]</i>	<i>[Signature]</i>



SANGLI MIRAJ & KUPWAD CITY MUNICIPAL CORPORATION
FORM 'C'

(See Rule 5)

Certificate of Registration under section 5 of the Bombay Nursing Homes
Registration Act 1949

No.300

This is to Certify that Shri / Smt CEO, Sevasadan Lifeline Private Limited
has been registered under the Bombay Nursing Homes Registration Act. 1949 in
respect of

"Sevasadan Lifeline Superspeciality Hospital (Run by Sevasadan Lifeline Pvt.Ltd.)"
(Here insert the name of the Nursing Home.)

Situated at Miraj and has been authorised to carry on the said
nursing home.

No. of Bed's for Other Patient - 70 Bed's

No. of Bed's for Maternity Patient - 30 Bed's

Registration No. 300

Date of Registration 12/9/2016

Place Chandanwadi, Miraj-Sangli Road, Miraj

Date of issue of certificate 31/03/2021

This certificate of registration shall be valid upto 31st March 2024

MEDICAL OFFICER OF HEALTH, SANGLI MIRAJ & KUPWAD CITY MUNICIPAL
CORPORATION (Here insert the name of Local Supervising Authority.)



Signature of the registering authority.
Medical Health Officer,
Public Health
Sangli Miraj & Kupwad City
Corporation

Incineration

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी फॉर बायोमेडिकल वेस्ट

जैव वैद्यकीय कचरा (व्यवस्थापन व हाताळणी) नियम १९९८ व सुधारीत नियम २०१६, २०१८, २०१९

MPCB Authorization No.: Format 1.0 / BO / PSO / CC. 1907000904

Certificate No.: H / 818 / 2021 - 22

प्रमाणपत्र

- १) वैद्यकीय व्यावसायिकाचे नांव - Dr. Ravikant Patil
- २) हॉस्पिटलचे नांव - Sevasadan Lifeline Pvt Ltd.
- ३) पत्ता - Sangli miraj road
Chandanwadi, miraj
- ४) हॉस्पिटलमधील बेडसची एकूण संख्या - 100 -

उपरोक्त संस्थेत उत्पन्न होणारा जैव वैद्यकीय कचरा, भस्मीकरण (Incineration) व इतर प्रक्रिया करण्यासाठी प्रकल्पस्थळी नेला जातो

महत्वाची टीप - हे प्रमाणपत्र फक्त Beded HCFs साठी व

one

एकूण बेडसंख्या 100 (Hundred) साठी वैध राहिल
only

प्रमाणपत्राची वैधता मुदत

दि. 01/04/2022 ते 31/03/2023 पर्यंत हे प्रमाणपत्र वैध राहिल.

जैविक कचरा उपरोक्त संस्थेस दिला जाणार नाही किंवा देणेचा बंद केला तसेच गुल्फ दिले नाही तर या प्रमाणपत्राची वैधता रद्द केली जाईल व तात्काळ संबंधित प्रमाणपत्राचा माहिती कळविली जाईल.

प्रमाणपत्र दिल्याची तारीख -

05/04/2022



Raghana Rajeev
Kon

ऑ. : कोरे लॉन्स, सहयोगनगर, स्फूर्ती चौकजवळ, वि. अ. नं. १, सांगली.
सांगली. फोन : ०२३३ - २३०२५६९, २३०५९७५
फॅ : ६०-६०, एम. आय. डी. सी. मिरज, जि. सांगली

प्रकल्प अधिकारी

सुर्या सेंट्रल ट्रिटमेंट फॅसिलिटी
जैव वैद्यकीय कचरा निर्मूलन प्रकल्प



Form - IV
(See rule 13)
Bio Medical Waste Annual Return for the Calender Year - 2021

Application Type: HCF	Calender Year 2021	Submit To SRO-Sangli
Member of CBMWTF: Yes		
Type of Health Care Facility Bedded		
1) Particulars		
i) First Name Dr Ravikant	ii) Middle Name Malgonda	iii) Last Name Patil
iv) Designation Doctor	v) Aadhaar No 501808964501	vi) PAN No AAXCS5639R
vii) Address as per Aadhaar Card 10247,B,Chaitanya Garden ,Aaroaha Building ,Miraj	viii) Tel. No. 8805809993	ix) Fax No.
x) e-mail sevasadanlifeline@gmail.com	xi) URL of website www.sevasadanlifelinehospital.com	
2) Details of Health Care Facility		
i) Name of the HCF Sevasadan Life Line Superspeciality Hospital Miraj	ii) Email sevasadanlifeline@gmail.com	iii) Name of the contact person Dr Ravikant Patil
iv) Contact No. 8805809993		
3) Address of the Health Care Facility		
i) Building Name/Building No./Survey Number Sevasadan Life Line Superspeciality Hospital	ii) Street / Village chandanwadi Sangli road, miraj	iii) City / Taluka Sangli
iv) District Sangli	v) Pin-Code Number 416410	vi) Near by Landmark
vii) Latitude coordinate 16.8376	viii) Longitude coordinate 74.6325	ix) Ownership Private
4) Details of valid Combined Consent and BMW Authorization (CCA)		
i) CCA / Authorization No. Format 1.0/BO/PSO/HOD-1812000006	ii) Valid Upto 2021-07-15	
5) Total No of Beds (As per valid Authorization)		75
6) Registration Number (e.g. Bombay Nursing Home reg. no.,MSDC,MBTC)		300
7) Registration Expiry Date		2024-03-31
8) Faculty of Medicine 1		
9) Whether HCE Having Captive Treatment Facility No M/s. Surya Central Treatment Facility, Sangli		

10) Details of BMW			
i) Authorized Bio Medical Waste Quantity Kg/month (as per valid CCA)			
Yellow 175.00000	Red 120.00000	Blue 15.00000	White 40.00000
ii) Bio Medical Waste Generated (Kg/Month)			
Yellow 235.50000	Red 304.80000	Blue 103.10000	White 19.20000
iii) Quantity of Biomedical waste given to CBMWTDF (kg/Month)			
Yellow 235.5000	Red 304.8000	Blue	White 19.2000
			General Solid Waste 2500.0000
11) Details trainings conducted on BMW			
i) Number of trainings conducted on BMW Management.			
12			
ii) Number of personnel trained			
20			
iii) Number of personnel trained at the time of induction			
20			
iv) number of personnel not undergone any training so far			
v) whether standard manual for training is available?			
Yes			
vi) any other information			
No			
12) Details of the accident occurred during the year			
i) Number of Accidents occurred			
ii) Number of the persons affected			
iii) Remedial Action taken (Please attach details if any)			
No			
iv) Any Fatality occurred, If yes details.			
No			
13) Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?			
Yes			
14) Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?			
Yes			
15) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose			
No			
Place Miraj	Designation Doctor	Date 29-01-2022	

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

<p>Tel. No. (0231) 2652952, 2660448</p> <p>Fax No. (0231) 2652952.</p> <p>E-mail: rokolhapur@yahoo.com</p>	 <p>“Your Service is Our Duty”</p>	<p>Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in</p>
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No. MPCB/RO/KOP/SCN/ 2204070004

Date: 07/04/2022.

To,
M/s. Sevasadan Life Line Superspeciality Hospital
Sangli Miraj Road,
Tal. Miraj Dist sangali

Sub : **Show Cause Notice** for compliance of consent conditions..

Ref : 1) Consent/ Authorization granted by the Board.
2) Complaint received from complaint of Shri. Tanaji Ruikar, Miraj
3) Visit of Board officials to your unit dated 04/01/2022

WHEREAS, your industry location falls in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as amended.

AND WHEREAS, It is mandatory to operate your unit as per consent conditions and to discharge sewage and trade effluent in 'Water Pollution Prevention Area' subject to certain terms & conditions more precisely defined under section 26 of the Water (P & CP) Act, 1974 & under section 21 of the Air (P & CP) Act, 1981 & Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 as amended.

AND WHEREAS, it is mandatory on your part to provide full-fledged effluent treatment plant & Air Pollution Control System and to operate the same round the clock so as to meet the standards prescribed by the Board under the provisions of the Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2016 as amended.

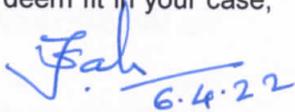
AND WHEREAS, Board officials visited your unit on 04/01/2022 to investigate the complaint and observed following non compliances.

1. You are mixed plastic materials, pet bottles, Wrappers, empty medical boxes etc. packed in black color plastic bag with kitchen waste has been unscientifically stored in haphazard manner on open premises at vehicle parking before dispatching for disposal into MSW site.
2. You have not provided proper segregation and storage facility for BMW as per BMW Rule, 2016,
3. You are not operating STP regularly. ie non-operational condition. The untreated effluent is being discharged into Municipal drain-line only by given disinfection.
4. The SMKCS Sangli has also recovered Fine of Rs. 25,000/- on 20-12-2021 from Hospital due to throwing of waste bags on open space with the premises of hospital.



Therefore, you are now directed to Show Cause as to why legal action under provisions of the Water (P &CP) Act, 1974 & Air (P &CP) Act, 1981 & Hazardous Waste (Management ,Handling & Transboundry Movement) Rules, 2008 shall not be initiated against your unit.

Your reply/ objection should reach this office within 7 days' time, failing which; the Board will have no option than to initiate appropriate further action as deem fit in your case, which may please be noted.


(Jagannath Salunkhe)
Regional Officer, Kolhapur

Copy to: Sub Regional Officer, MPC Board, Sangli.- for necessary follow up.

MAHARASHTRA POLLUTION CONTROL BOARD**Sub Regional Office, Sangli**

Phone 0233 - 2672032

300/2, Udyog Bhavan Building, Near
Government Rest House, Vishrambag,
Sangli-416415.

Email srosangli@mpcb.gov.in

Visit At <http://mpcb.gov.in>

No. MPCB/SROS/WN/ 03 /22

Date: 05 /01/2022

To,

M/s. Sevasadan Lifeline Super Speciality Hospital
Chandanwadi, Sangli-Miraj Road, Tal. Miraj
Dist. Sangli.

(Warning Notice)

Sub: - Warning Notice for violations of consent conditions and rules and regulations made under various Environmental enactments.

- Ref: - 1. Combine Consent & Authorization granted by Board Office vide dtd. 01/12/2018.
2. Legal Notice of Adv. Omkar Wangikar dtd. 21/12/2021.
3. Telephonic complaint of Shri Tanaji Ruikar, Miraj dtd. 04-01-2022.
4. Legal Notice of Adv. Omkar Wangikar dtd 04/01/2022
2. Visit of Officer to Hospital & MSW Bedag Site on 04/01/2021

The Ministry of Environment & Forests, Govt. of India in exercise of the power conferred by section 6, 8 & 25 of the Environment (Protection) Act, 1986 has notified the Bio-Medical Waste Management Rules, 2016, for proper Management & Handling of the Bio-Medical Waste.

It is an obligatory on your part to comply with the Consent conditions & authorization granted by the Board to your unit under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016.

It is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of Pollution problem in the surrounding area.

However, this office is in receipt of Legal Notices & complaints vide above referred letter no. 2 to 4 regarding illegal storage of MSW waste in parking area and also disposal of hospital general waste along with BMW waste on MSW Bedag Site of Sangli Miraj Kupwad Municipal Corporation causes pollution problems in area.

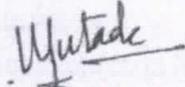
-2-

Accordingly, the undersigned along with Field Officer of this office visited your hospital and MSW site on 04/01/2022 for investigation of above complaints & checking compliance of consent & authorization conditions and following non-compliance were observed.

1. As reported in legal notice, hospital has agreed that on 20-12-2021 the general waste of hospital with mixed plastic materials, pet bottles, Wrappers, empty medical boxes etc. packed in black color plastic bag with kitchen waste has been unscientifically stored in haphazard manner on open premises at vehicle parking before dispatching for disposal into MSW site.
2. The Hospital has provided segregation and storage facility for BMW as per BMW Rule, 2016, however as reported by the waste transporter at Bedag Site by Shri Rakesh Mehatar having vehicle No. MH-10, P-1041 owned by Municipal Corporation, the general waste of hospital packed in Black color plastic bags with pet bottles, packing materials of medicines, plastic bags, wrapper, waste paper, kitchen waste and miscellaneous Biomedical Waste such as plastic bottles, barrel-piston etc. with minor quantity stored in yellow, red and black plastic bag has been handed over to the waste transporter for disposal at MSW Bedag site.
3. The Hospital has provided STP for treatment of domestic effluent, however by keeping the same in non-operational condition, the untreated effluent is being discharged into Municipal drain-line only by giving disinfection method.
4. The Sangli Miraj & Kupwad City Municipal Corporation has also recovered Fine of Rs. 25,000/- on 20-12-2021 from Hospital due to throwing of waste containing bags on open space within the premises of hospital.

Thus, you are not serious about the pollution control and violating the provisions of the above said enactments and damaging the surrounding environment knowingly and willfully.

In view of the above, you are hereby instructed to submit your explanation for above observed lacunas immediately to this office. Failure the same further legal actions may be initiated as deem fit in your case, which may be noted.



(N. S. Awatade)
Sub-Regional Officer,
M. P. C. Board, Sangli.

Copy submitted for information & necessary action to:
The Regional Officer, M. P. C. Board, Kolhapur.

Joint committee inspection to Sevasadon Lifeline Super speciality Hospital = combine STP area

Date - 05/04/2022

Annexure-VII



Date - 05/04/2022



(41)



Internal storage arrangements - Separate BMW final storage - Sevasadan Lifeline Superspeciality Hospital

Date - 05/04/2022



Colour Coded Bags stored in final storage room
- Lifeline Superspeciality Hospital

Date- 05/4/2022



Colour coded Bags stored in final storage room
- Lifeline Superspeciality Hospital

Date - 05/04/2022

